

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1	Name of corporate debtor	AMAZING INDIA T.V PRIVATE LIMITED
2	Date of incorporation of corporate debtor	05/10/2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74300DL2010PTC209133
5	Address of the registered office and principal office (if any) of corporate debtor	S-41. Second Floor, Room No. 201, School Block, Shakarpur Delhi – 110 092.
6	Insolvency commencement date in respect of corporate debtor	05.03.2020
7	Estimated date of closure of insolvency resolution process	31.08.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Malik Insolvency Professional Registration No. IBBI/IPA-002/IP-N00391/2018-19/12115
9	Address and e-mail of the interim resolution professional, as registered with the Board	Rajiv Malik B-7/18, Mianwali Nagar, Delhi - 110 087. iprmalik2009@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Rajiv Malik B-7/18, Mianwali Nagar, Delhi – 110087 amazingcirp@gmail.com
11	Last date for submission of claims	18.03.2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Name of the class : NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. 2. 3.	1. NA 2. NA 3. NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link http://ibbi.gov.in/downloadform.html N.A.

Notice is hereby given that the National Company Law Tribunal, Bench VI, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of the Amazing India T.V Private Limited on 05.03.2020.

The creditors of Amazing India T.V Private Limited are hereby called upon to submit their claims with proof on or before 18.03.2020 [falling fourteen days from the appointment of the Interim Resolution Professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rajiv Malik

Interim Resolution Professional

Registration No. IBBI/IPA-002/IP-N00391/2018-19/12115

Date : March 06, 2020

Place : New Delhi